

Judicial Translator (Open) Examination, 2023

Stage II Main (Descriptive) Examination

Total Marks: 200

Time allotted: 120 Minutes

Question No.1 Translate the following passage in English;

60

श्रम न्यायालय का निर्णय केवल परिकल्पना पर आधारित नहीं होना चाहिए, यह मनमाने व असमर्थित कथन पर प्रबंधन के निर्णय को पलट नहीं सकता है। अधिनियम 1947 की धारा 11 क के तहत इसका अधिकार क्षेत्र हालांकि व्यापक है लेकिन इसका विवेकपूर्ण तरीके से प्रयोग किया जाना चाहिए। यह प्रवाहित व सामान्य है कि न्यायिक विवेक का प्रयोग स्वेच्छाचारी या मनमर्जी ढंग से नहीं किया जा सकता है। यह सबूतों की जांच या विश्लेषण कर सकता है लेकिन महत्वपूर्ण यह है कि ऐसा कैसे होता है। हमारा विचार है कि अधिकरण द्वारा पारित और उच्च न्यायालय द्वारा पुष्ट आक्षेपित निर्णय विधि में पोषणीय नहीं है। इस न्यायालय के समक्ष सुनवाई की अंतिम तिथि पर, हमने अपीलकर्ता से प्रत्यर्थी-कर्मकार को किए गए भुगतान को हमारे परिशीलन के लिए प्रस्तुत करने का आह्वान किया है।

Question No.2 Translate the following passage in Hindi;

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The Supreme Court on Friday directed the ECI to accept claim forms along with Aadhar card or any other 11 acceptable documents as part of Bihar's Special Intensive Revision. The development comes over a week after the top court noted that Aadhar cannot be treated as proof of citizenship. During a hearing the Supreme Court noted that the process of draft roll revision in the poll-bound state should be voter-friendly and ordered all 12 political parties in the state to assist the 65 lakhs voters who are not included in the draft roll. The top court also noted the inaction of political parties in correcting the names of deleted voters. The poll panel had earlier released names of the 65 lakh people who were removed from the draft electoral rolls published as part of the SIR exercise.

Question No.3

Write an Essay of about 200 words in English language on any one of the following topics:-

40 Marks

Social Media – Boon or Bane?

Or

Environmental Pollution

Question No.4.

(a) Write synonyms of the following words:

05 Marks

- (i) Windfall
- (ii) Incriminate
- (iii) Equivocal
- (iv) Mirage
- (v) Circuitous

(b) Write antonyms of the following words:

05 Marks

- (i) Averse
- (ii) Benevolent
- (iii) Flagrant
- (iv) Interim
- (v) Deliberate

(c) Correct the spelling of the following words:

05 Marks

- (i) Disiese
- (ii) Intarogate
- (iii) Hyegine
- (iv) Alagience
- (v) Conossuer

(d) Correct the following sentences:

05 Marks

- (i) Mr. Tharoor knows ten languages, isn't it?
- (ii) He could not be able to think logically because of his illness.
- (iii) When we saw him last, he ran to catch a bus.
- (iv) Rajan did not knew my address.
- (v) Which magazine do you subscribe for?

Question No.5 Read the given passage and answer the questions that follow:

20 Marks

Patriotism is a very complex feeling, built up out of primitive instincts and highly intellectual convictions. There is love of home and family and friends, making us peculiarly anxious to preserve our own country from invasion. There is the mild instinctive liking for compatriots as against foreigners. There is pride, which is bound up with the success of the community to which we feel that we belong. There is a belief, suggested by pride but reinforced by history that one's own nation represents a great tradition and stands for ideals that are important to the human race. But besides all these, there is another element, at once nobler and more open to attack - the element of worship - of willing of sacrifice of joyful merging of the individual life in the life of the nation. This religious element in patriotism is essential to the strength of the State, since it enlists the best that is in most men on the side of national sacrifice.

- (i) Give a suitable title for the passage.
- (ii) What does the author suggest about 'Patriotism'?
- (iii) What motivates us for sacrificing ourselves for our nation?
- (iv) Why we tend to like our own countrymen better than we like foreigners?

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Question No.1 Translate the following passage in English;

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شادی کی تجویز کو ٹھکرانے والی متاثرہ پر تیزاب پھینکنے کے معاملے میں مجرم قرار دینے کے ٹرائل کورٹ کے فیصلے کو برقرار رکھتے ہوئے دہلی ہائی کورٹ نے مجرم کی عرضی خارج کر دی۔ عدالت نے کہا کہ حقائق اور فورینسک شواہد کی بنیاد پر استغاثہ نے کیس کو شک سے بالاتر ثابت کیا ہے۔ وہیں ٹرائل کورٹ نے اپیل کنندہ کو صبح طریقے سے مجرم قرار دیا ہے۔ درخواست کو مسترد کرتے ہوئے جسٹس کرشنا کی بیٹج نے کہا کہ متاثرہ کے بھائی نے اپنے بیان میں رسید بازار کے قریب ملزم کی طرف سے اپنی بہن پر تیزاب پھینکنے کے واقعہ کا ذکر کیا ہے۔ دوسری جانب میڈیکل رپورٹ کے مطابق تیزاب پھینکنے سے متاثرہ لڑکی ۱۵ سے ۱۸ فیصد جل چکی تھی۔ وہیں متاثرہ کے گھر میں تیزاب رکھے ہونے کی دلیل کو عدالت نے یہ کہتے ہوئے ٹھکرا دیا کہ ایسا کوئی بھی ثبوت نہیں ہے جس سے پتہ چلے کہ متاثرہ گھر پر تیزاب سے حادثاتی طور پر جل گئی تھی۔

Question No.2 Translate the following passage in Urdu;

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The Supreme Court on Friday directed the ECI to accept claim forms along with Aadhar card or any other 11 acceptable documents as part of Bihar's Special Intensive Revision. The development comes over a week after the top court noted that Aadhar cannot be treated as proof of citizenship. During a hearing the Supreme Court noted that the process of draft roll revision in the poll-bound state should be voter-friendly and ordered all 12 political parties in the state to assist the 65 lakhs voters who are not included in the draft roll. The top court also noted the inaction of political parties in correcting the names of deleted voters. The poll panel had earlier released names of the 65 lakh people who were removed from the draft electoral rolls published as part of the SIR exercise.

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